

We have requested the hon. President to inaugurate the Institute of Constitutional and Parliamentary Studies, and we have to attend that function.

Shri S. M. Banerjee: In that case, we can sit tomorrow.

Shri Hari Vishnu Kamath: You can extend the sitting by one day.

Mr. Speaker: So far as sitting for tomorrow is concerned, I would like to say this. When the hon. Minister has announced that we shall sit up to the 10th instant, then probably other Members also might have made arrangements on that basis; they would have felt that it is almost a decision when he announces that we shall sit up to the 10th instant, and the House also acquiesced in that.

Shri Hari Vishnu Kamath: The House can revise its decision.

Mr. Speaker: The House can do everything that it wants. I do not object to that . . .

Shri Bhagwat Jha Azad: We can sit even up to 10 P.M. provided we get the co-operation of Shri Hukam Chand Kachhaviaya and Shri Kamath that they would not raise the question of quorum . . .

Shri Hari Vishnu Kamath: I would not raise it.

Mr. Speaker: If the House is very particular that the short notice questions must be answered, then I can say that the House might sit up to 5.30 P.M. today so that we can take up those short notice questions between 5 and 5.30 P.M. We shall devote that half an hour to those short notice questions today, and not tomorrow.

Shri Hari Vishnu Kamath: On a point of clarification in regard to your ruling . . .

Mr. Speaker: We can sit up to 5.30 P.M. today.

WRITTEN ANSWERS TO QUESTIONS

Wrongful Utilisation of Substitutions by Traders in Madras

*778. **Shri Kapur Singh:**
Shri Solanki:
Shri P. K. Deo:
Shri Narasimha Reddy:

Will the Minister of Commerce be pleased to state:

(a) whether Government's attention has been drawn to a news-item appearing in the 'March of the Nation' Weekly, dated the 18th September, 1965 regarding the wrongful utilisation of substitutions by certain traders of Kumarapalayam in Madras;

(b) whether there is any veracity in this report; and

(c) if so, the action taken in this regard?

The Minister of Commerce (Shri Manubhai Shah): (a) to (c). Action has already been initiated and is being pursued to punish the defaulting firms under the Foreign Exchange Control and Import & Export Control Acts.

Export of Steel

*782. **Shri J. N. Hazarika:** Will the Minister of Steel and Mines be pleased to state:

(a) the quantity of prime steel, structural and non-structural, separately exported during 1964-65 and the total value of such exports;

(b) the total foreign exchange earned against these exports and the amount of foreign exchange so earned and actually credited to the foreign exchange earning accounts;

(c) the quantity exported against barter deals and the quantities of exports for direct payment and barter separately by (i) prime producers and (ii) other exporters; and

(d) the names of such exporters with (i) their respective exports and values against such exports; (ii) the amount of foreign exchange actually earned and credited in the books of Banks by these exporters; (iii) the

value of the import licences issued to such private exporters respectively and (iv) the dates on which the import licences were granted to these exporters and on which the foreign exchange realisations from these respective exports were made?

The Minister of Steel and Mines (Shri Sanjiva Reddy): (a) to (d). A statement is laid on the Table of the House. [Placed in Library. See No. LT-5377/65].

Fertiliser Factory, Neyveli

*783. **Shri Dharmalingam:** Will the Minister of Steel and Mines be pleased to state:

(a) whether the proposed fertiliser factory at Neyveli has been commissioned; and

(b) if not, the reasons for the delay?

The Minister of Steel and Mines (Shri Sanjiva Reddy): (a) The Fertiliser Unit at the Neyveli Lignite Project is in the process of commissioning. The gasification plant was commissioned in July, 1965 and the gas purification plant in August, 1965. The Ammonia plant and the Urea plant have not yet been commissioned.

(b) The Ammonia and the Urea plant in October, 1965, when the gas cause unexpected impurities were noticed in the gas from the gasification plant in October, 1965, when the gas was processed in the gas fractionation plant. The contractors are taking steps to eliminate the impurities.

Import of Automobile Spare Parts

*784. **Shri Ramachandra Ulaka:**
Shri Dhuleshwar Meena:

Will the Minister of Commerce be pleased to state:

(a) whether Government have received any complaints that licences issued to import automobile spare

parts have been misused by the licensees during the last six months; and

(b) if so, the action taken in the matter?

The Minister of Commerce (Shri Manubhai Shah): (a) No, Sir.

(b) Does not arise.

नाइजीरिया में बिजली वितरण ?

* 787. श्री बड़े :

श्री हुकम चन्द कछवाय :
श्री युद्धवीर सिंह :

क्या वाणिज्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि एक भारतीय फर्म ने नाइजीरिया में बिजली-वितरण लाइन लगाई है ;

(ख) यदि हाँ, तो उसका क्या विवरण है ; और

(ग) क्या सरकार का विचार विदेशी मुद्रा अर्जित करने की दृष्टि से विदेशों में ऐसे अन्य कार्यों के लिये अन्य भारतीय फर्मों को प्रोत्साहन देने का है ?

वाणिज्य मंत्री (श्री अनुभाई शाह) :

(क) और (ख). जी, हाँ । एक भारतीय फर्म ने नाइजीरिया में 62 मील लम्बी 132 के बी, ट्रान्समिशन लाइन प्रायोजना का निर्यात कार्य समाप्त किया है । इस कार्य में भारत में बने टावर और अन्य सामग्री का उपयोग किया गया है ।

(ग) और अधिक विदेशी मुद्रा का उत्पादन करने के लिये सरकार की नीति विदेशों में ऐसे ही महत्वपूर्ण कार्य करने के लिये भारतीय फर्मों को प्रोत्साहन देने की है ।